

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.562/MP/2020 along with IA No. 15/2023

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of Change in Law events.
- Date of Hearing : **23.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Jhajjar Power Limited (JPL)
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.
- Parties Present : Ms. Disha Adhikary, Advocate, JPL
Shri Venkatesh, Advocate, TPTCL
Shri Aditya Sharma, Advocate, TPTCL
Ms. Nehal Jain, Advocate, TPTCL
Shri Nishant Talwar, Advocate, TPDDL
Shri Nitish Gupta, Advocate, TPDDL
Shri Rishab Sehgal, Advocate, TPTCL
Shri M. G. Ramachandran, Sr. Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Ms. Reeha Singh Advocate, HPPC

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of the non-availability of the arguing counsel. Learned counsel also sought liberty to file an affidavit to furnish certain details as called for by the Commission vide Record of Proceedings for the hearing dated 2.5.2023 along with the Petitioner's note of arguments/written submissions.

2. Learned counsel for the Respondents sought liberty to file their respective notes of arguments/written submissions in the matter.

3. Considering the above, the Commission adjourned the matter and permitted the Petitioner to file its affidavit within two weeks. The Commission also permitted the Respondents to file their respective notes of arguments/written submissions, if any, within two weeks thereafter.

4. The Petition shall be listed for hearing on **13.10.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**